

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4585  
ANSWERED ON:11.08.2014  
AIR TURBINE FUEL  
Kothapalli Smt. Geetha

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether there is any proposal/ demand to include Air Turbine Fuel in the category of `declared goods` so as to ease tax burden of airlines;
- (b) if so, the details and the present status thereof; and
- (c) the time by which a final decision is likely to be taken in this regard?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (Shri Siddeshwara)

(a) to (c) The Ministry of Civil Aviation had taken up the issue of inclusion of Air Turbine Fuel (ATF) in the category of `Declared Goods` recently with the Department of Revenue, Ministry of Finance. This issue was deliberated upon by the Empowered Committee of State Finance Ministers and unanimously agreed by the States that ATF should not be notified as `Declared Goods`.